

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-405- JK (LD) of 2026

DATED: - 14 - 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

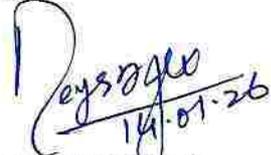
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 14.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 405- JK (LD) of 2026 dated 14.01.2026

S No.	Title of the Case	OIC
1	FIR No. 65/2025 P/S Chararsharif, offence U/S 75/62 BNS & 10 POCSO Act, titled UT of J&K v/s Ghulam Qadir Lali	Shri. Owais Ahmed Wani, JKPS, Charirsharief
2	FIR No. 15/1971 u/s 363, 365, 392 120-B RPC and Sec 3 of Enemy Agents ordinance Act P/S CIK.	Sh. Murtaza Ahmad, DySP, PID No. EXK-952273 of CID, CI Kashmir
3	FIR No. 97/2025 P/S Pampore, offence u/s 137(2), 64(1), 49, 3/4 POCSO Act, titled UT of J&K V/S Sohail Ahmad Ganie,	Mr. Raninder Pal Singh, DySP Pampore
4	FIR No. 29/2021 of P/S R.M Bagh, offence u/s 279, 338, 304-A IPC titled UT of J&K v/s Mohammad Ameen Bhat,	Ms. Vaibhavi Meena SDPO R.M.Bagh
5	FIR No. 41/2021 u/s 19/39 UA(P) Act of P/S Imamsahab.	Shri. Chander Kant, Dy.SP PC Imam Sahib
6	FIR No.60/2020 u/s 20/38 UAPA r/w 121 IPC P/S Kakapora titled UT of J&K Vs Shanif Akbar Bhat	Sh. Raju Raina, SDPO Kakapora
7	FIR No. 78/2024 u/s 8/20 NDPS Act of P/S Litter, bail titled UT of J&K V/S Manzoor Ahmad Rather	Sh. Mohd Yousuf, SDPO P/S Litter
8	FiR No. 110/2018 of P/S Qazigund, offence u/s 147/148/149/336/337 RPC, titled State V/S Imtiyaz Amad Shah and Anr.	Mr. Mansoor Ayaz SDPO, Qazigund
9	FIR No.48/2025 U/S 8/21 NDPS Act, P/S Tangmarg, case titled UT of J&K Vs Younus Mohammad Bhat	Sh. Faizan Ali (JKPS), SDPO P/s Tangmarg
10	WPC No. 2223/2025 tuitled Mohammad Maqbool Dar Vs UT of J&K and Ors	Shri Majad Mehboob JKPS SDPO West Srinagar
11	TA No. 61/4206/2020 titled Pankaj Kumar Sharma Vs State of J&K and Ors	Shri Abdul Rehman DySP PID No. ARP 985499 of JKAP 6th Bn

Reyaz

Jms